

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

Original Application No. 248 of 2026

In the matter of:

Manoj Kumar Prajapati

...Applicant

Versus

Ministry of Environment, Forest and Climate Change

...Respondents

NDOH: 08.07.2026

INDEX

<u>S. No.</u>	<u>Particulars</u>	<u>Pages</u>
1.	Rejoinder Affidavit on Behalf Of the applicant to The Reply filed By Respondent No. 4 / SEIAA, U.P.	1-4
2.	Proof of service.	5-7

Place: New Delhi

Date: 06.07.2026

P. Bisht

P. J.

(PUSHPILA BISHT)(PRERNA JALAN)

Advocates

Counsels for the Applicant

Enrol No. UP/1075/1998

UP/5816/2019

Mob: 8853772288

Email: advprernagoswami@gmail.com



**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

Original Application No. 248 of 2026

In the matter of:

Manoj Kumar Prajapati

...Applicant

Versus

Ministry of Environment, Forest and Climate Change

...Respondents

**REJOINDER AFFIDAVIT ON BEHALF OF
THE APPLICANT TO THE REPLY FILED BY
RESPONDENT NO. 4 / SEIAA, U.P.**

I, Manoj Kumar Prajapati, Son of Ramcharan, Resident of
11, Karari, Rauli, Kalayanpur, District: Chitrakoot, Uttar
Pradesh – 210202, presently at Lucknow, the deponent, do
hereby solemnly affirm and state on oath as under:



1. That I am the sole applicant and as such I am conversant
with the facts of the case and thus competent to affirm this
affidavit.
2. That I have read the contents of the accompanying
application have been read to me in Hindi, and have
understood the same.

3. That the contents of the Paragraph No. 1, 2 and 3 of the Reply do not require a reply.
4. That the contents of Paragraph No. 4 of the Reply are not admitted as stated, and in reply thereto it is submitted that District survey Report was prepared in June 2024 and was subsequently approved in August 2024 by SEIAA which was also challenged and later it has been clarified by the District Magistrate, Banda in OA no.1220/2024 (Yadaram Singh vs State Level Environment Impact Assessment Authority, UP & Ors. that the DSR approved in June 2024 had been replaced and overridden by the new DSR of District Banda October, 2024. Subsequently, it is the admitted case that the fresh DSR was approved only in August,2024, which infact was replaced by the New DSR of District Banda, October,2024 which was finally approved on 17.12.2024 by SEIAA hence, there was no valid DSR at the time of the Advertisements dated 17.05.2023 and 11.09.2023 or at the time of e-auction and even at the time of grant of Environmental Clearance, therefore in such circumstances any subsequent act that is the execution of the lease deed dated 11.02.2026 and



commencement of mining activities as in the present case which is based on the aforesaid advertisements is per se illegal. Moreover it is pertinent to state here that the Environment Clearance was granted in favor of Agastya Agro Ltd (Respondent no.9) dated 08.10.2024 and as per the case and admission of the Respondents there was no existing and valid DSR even at the time of granting the Environmental Clearance in favour of Respondent No. 9 as the DSR was approved on 17.12.2024.

5. That the contents of Paragraph No. 5 of the reply require no reply.

6. That in response to the contents of the Paragraph No. 6, 7 and 8 it is submitted that the DSR which was approved in the month of August, 2024 was replaced itself by the new DSR in October, 2024 which was approved only on 17.12.2024 by the Respondent No. 4 / SEIAA. In the light of the same, it is germane to state that there was no valid DSR at the time of the Advertisements dated 17.05.2023 and 11.09.2023 or at the time of e-auction or even at the time of grant of Environmental Clearance as the District



Survey Report got approved only on 17.12.2024 and therefore, any subsequent act that is the execution of the lease deed dated 11.02.2026 and commencement of mining activities as in the present case which is based on the aforesaid advertisements is per se illegal.

महोदय न्यायाधीश

DEPONENT

VERIFICATION

I above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

NOTARY

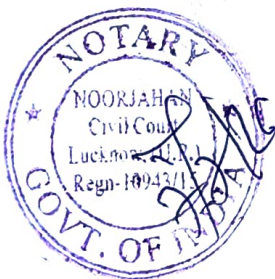
NOTARY

Verified at ...24...on ...7th...Day of July.....,

2026

महोदय न्यायाधीश

DEPONENT



Sworn and verified before me.
NOORJAHAN
 Advocate & Notary
 Civil Court, Lucknow
 Registration No.-10943/15

I know & identify the deponent/Executed who has signed/put his T.L. before me



Rejoinder to Reply R9 07 07 2026



me 3:21 pm
to Ankit.scngtup ▾



Please find attached below the rejoinder in the case of
Manoj Kumar Prajapati vs MOEF (OA 248 of 2026)

Regards,
Prerna Jalan
(Advocate)
Mob no. 8853772288

Rejoinder to
Reply R4 07 07...



Rejoinder to
Reply R9 07 07...



← Reply

↪ Forward





Rejoinder to Reply R9 07 07 2026



me 3:20 pm
to priyanka ▾



Please find attached below the rejoinder in the case of
Manoj Kumar Prajapati vs MOEF (OA 248 of 2026)

Regards,
Prerna Jalan
(Advocate)
Mob no.8853772288

Rejoinder to
Reply R4 07 07...



PDF

Rejoinder to
Reply R9 07 07...



PDF

← Reply

↪ Forward





Rejoinder to Reply R9 07 07 2026



me 3:17 pm



to akanksha.lawoffice ✓

Please find attached below the rejoinder in the case of
Manoj Kumar Prajapati vs MOEF (OA no. 248 of 2026)

Regards:

Prerna Jalan

(Advocate)

Mob no. 8853772288

Rejoinder to
Reply R4 07 07...



PDF

Rejoinder to
Reply R9 07 07...



PDF

 Reply Forward